HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11355 OF 2025

Between:

M/s. Sri Sai Srinivasa Alluminium Industry, rep. by its Partner, Mr. Akhil Adi, Sy.No.183, Nagireddy Palli, Nandanam, Yadadri Bhuvanagiri, Telangana - 508285.

...PETITIONER

AND

1. The Assistant Commissioner (ST), Mahankali Street - R P Road Circle, Secunderabad Division, Nampally, Hyderabad.
2. The State of Telangana, Represented by its Principal Secretary, (Revenue), Secretariat, Hyderabad.
3. Union of India, rep. by its Secretary, Ministry of Finance, Government of India, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to is, therefore, prayed that the Writ or direction, more particularly one in the nature of Writ of Mandamus, declaring the impugned order dated 16.06.2023 passed by the 1st respondent under Section 73 of the CGST Act, 2017 in ref. No. ZD360623024189C demanding an amount of Rs.4,27,276/-CGST and Rs.4,27,276/- SGST and also imposition of penalty of Rs.42,737/- CGST and Rs.42,737/- SGST under Section 73(9) of the CGST Act, 2017 for the financial year 2021-22 being un-signed, as illegal, unjustified besides being violative of principles of natural justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay all further proceedings pursuant to the impugned order dated 16.06.2023 passed by the 1st respondent under Section 73 of the CGST Act, 2017 in ref. No. ZD360623024189C for the financial year 2021-22 during the pendency of the above writ petition.

Counsel for the Petitioner: SRI M. V. L. NARASIMHA RAO

Counsel for the Respondent Nos.1 and 2: SRI T. CHAITANYA KRIAN, AGP REPRESENTING SRI SWAROOP OORILLA, SPECIAL GOVT PLEADER FOR STATE TAX

Counsel for the Respondent No.3: SRI B. MUKHERJEE, REPRESENTING SRI GADI PRAVEEN KUMAR, DEPUTY SOLICTIOR GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.11355 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri M.V.L. Narasimha Rao, learned counsel for the petitioner; Sri T. Chaitanya Kiran, learned Assistant Government Pleader representing Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent Nos.1 and 2 and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.3.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition with liberty to the petitioner to file a properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri M. V. L. Narasimha Rao, Advocate [OPUC]
2. Two CC,to The SPECIAL GP for State Tax, High Court for the State of Telangana at Hyderabad[OUT]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India[OPUC]
4. Two CD Copies

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HIGH COURT

DATED:17/04/2025



ORDER

WP.No.11355 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

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28/4/25